

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 135  
Co.Appeal 299 of 2019

**Order under Section 59 of Co.Act, 2013**

**IN THE MATTER OF:**

Raj Kishan Saxena  
V/s  
Cardila Hearhcare Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on 20.07.2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Mr. Vaibhav Verma, Adv.  
For the IRP/RP :  
For the Respondent : Mr. Manoj Hurkat, PCS for R-1&2  
Mr. Malay Pandit, PCA for R-4

**ORDER**

Pleadings are complete. We direct parties to upload their respective pleadings / documents on E-Portal within **Seven (7) days**, if already not uploaded.

List the matter for further consideration on 07.09.2021.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)